

HIGH COURT OF JAMMU AND KASHMIR

NOTIFICATION

No: 415

Srinagar, 6th October, 2015

In exercise of the powers conferred by Section 20 of Court Fees Act, Samvat, 1977, the High Court of Jammu and Kashmir, after having obtained confirmation from the Government, hereby amends the General Civil Rules as under:

I. In rule 151 of the General Civil Rules.- for sub-rule (1), the following shall be substituted namely:-

"(1) Fees For Service of Processes: One time fees of Rs. 50/- levied at the time of filing suit/petition."

(i) sub-rules (2), (3), (4) Note below sub-rule (4) and sub-rule (7) shall be omitted.

(ii) sub-rules (5), (6) and (8) shall be re-numbered as sub-rules (2), (3) and (4) respectively.

By Order of the High Court of Jammu and Kashmir.


(Kaneez Fatima)
Registrar General

No. 16701-760/CS

Dated: 06.10.2015

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____,
.....for information of His Lordship.
3. Joint Secretary to Govt. of India, Ministry of Law and Justice, Department of Justice,
New Delhi,
4. Registrar Vigilance, High Court of J&K, Srinagar,
5. Secretary to Govt., Deptt. of LJ&PA, Govt. of J&K, Srinagar,
6. Principal District & Sessions Judges, _____,
7. President, Bar Association, _____,
.....for information.
8. Manager, Government Press, Jammu/Srinagar, for publication in the
next edition of Govt. Gazette,
9. Incharge NIC for uploading on the website.


Registrar General